



2026:AHC:58699

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 2139 of 2026

Nasibul Hasan

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Dur Vijay Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. This Court on 27.02.2026 passed the following order:-

"1. At the outset, learned A.G.A. states that he has not received any instructions.

2. Learned counsel for the applicant submits that the matter is urgent and he may be considered for grant of interim relief. The First Information Report is delayed by 28 days. The applicant has not been named in the First Information Report and only mobile numbers have been given. The applicant has no criminal antecedents. The applicant is being harassed by the police when he is not involved in the case.

3. Learned A.G.A. is unable to dispute the submissions made by learned counsel for the applicant in the absence of instructions.

4. Taking into account the submissions made, put up as fresh on 20.03.2026.

5. Learned A.G.A. shall obtain instructions in the meantime.

6. Till the next date of listing, in the event of arrest of the applicant-Nasibul Hasan involved in Case Crime No. 637 of 2025 under Section 108 of the BNS, Police Station- Soron, District- Kasganj, he shall be released on interim anticipatory bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

(i) The applicant shall not tamper with evidence and that he would appear before the trial Court on the date fixed unless exempted by the Court concerned;

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer;

(iii) The applicant would co-operate during trial and would not misuse the liberty of bail.

(iv) The applicant shall not leave India without prior permission of the Court concerned.

(v) That the applicant shall not pressurize/intimidate the prosecution witness;

7. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of interim anticipatory bail granted to the applicant."

2. Today when the case has been called on, Learned AGA informs that the instructions have been received.

3. Learned counsel for the applicant has reiterated the submissions made before this Court as recorded in the earlier order and has further submitted that the applicant has been nominated only because of his mobile number having been mentioned in the FIR. There is no material to indicate that the applicant had abetted the suicide of the deceased. The FIR is delayed by almost 28 days. Learned counsel for the applicant further submitted that apart from the suspicion expressed in the FIR, there is no other legally admissible evidence to indicate the complicity of the applicant in the crime. The applicant has no criminal antecedents. The applicant is ready to cooperate in the investigation and on the allegations mentioned in the FIR, the fact that the deceased had committed a suicide after locking the doors, no recovery or custodial interrogation may be required.

4. Learned AGA has opposed the prayer for anticipatory bail and has contended that the applicant was found out during investigation after the mobile numbers mentioned in the FIR were investigated. The investigation is still in progress and the applicant may be required for custodial interrogation.

5. I have heard the Learned counsels for the parties.

6. The deceased was said to be alone at home when she took the extreme step of taking her own life after locking the doors. The police is said to

have been informed on the number 112. No one was named in the FIR and only suspicion has been cast by mentioning the mobile numbers and claiming that some unknown persons used to harass and blackmail the victim. Nothing has been brought on record to indicate that the applicant may have abetted the suicide of the deceased.

8. On a pointed query to the Learned AGA, he has also not been able to point out any material, which may indicate that the applicant may have abetted the suicide of the deceased. The call detail records that have been collected during investigation indicate that the applicant was in regular touch with the deceased, however, that by itself would not lead to any presumption that the applicant has been harassing the deceased or has abetted her suicide.

9. Taking into account all the facts and circumstances of the case, presently, the arrest of the applicant may not be required for the purposes of investigation. However, as the investigation is at an early stage, it would be appropriate to grant anticipatory bail to the applicant till filing of the police report.

10. On account of the facts and circumstances mentioned above, I deem it appropriate to grant anticipatory bail to the applicant till filing of the police report.

11. In view of the above, the anticipatory bail application of the applicant is ***allowed***.

12. In the event of the arrest of the applicant-**Nasibul Hasan**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as

to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

13. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

14. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

March 20, 2026

A. Pandey